

Scheme, grant-in-aid to the extent of 90% of the approved expenditure, is sanctioned to the voluntary organisations for setting up/maintenance of deaddiction cum rehabilitation centres, counselling and awareness centres, preventive education programmes, workplace prevention programme and organising deaddiction camps. The details of drug deaddiction centres being assisted under the scheme, statewise, are given in the enclosed statement.

Besides, assisting voluntary organisations, the Ministry has been implementing intensive awareness programme through the print and the electronic media including films, posters, hoardings, kiosks etc.

Statement

State/UT-wise number of de-addiction cum rehabilitation centres under the scheme for prohibition and drug abuse prevention during 1997-98

S. No.	State/UT	No. of deaddiction cum rehabilitation centres
1	2	3
STATE		
1.	Andhra Pradesh	5
2.	Assam	1
3.	Bihar	9
4.	Goa	1
5.	Gujarat	5
6.	Haryana	12
7.	Jammu & Kashmir	2
8.	Karnataka	5
9.	Kerala	14
10.	Madhya Pradesh	5
11.	Maharashtra	8
12.	Manipur	11
13.	Mizoram	5
14.	Meghalaya	2
15.	Nagaland	3
16.	Orissa	7
17.	Punjab	6
18.	Rajasthan	6

1	2	3
19.	Tamil Nadu	8
20.	Sikkim	—
21.	Tripura	—
22.	Uttar Pradesh	12
23.	West Bengal	8
UNION TERRITORY		
1.	Chandigarh	1
2.	Delhi	9
3.	Pondicherry	1
Total		146

Purchase of Bi-lingual Computer

353. SHRI RAM TAHAL CHAUDHARY : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is compulsory to purchase a bi-lingual computer in Government offices; and

(b) if so, the reasons for doing all work in English despite the availability of bi-lingual computer?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) Computers, being purchased by the Government offices should invariably have bilingual facilities.

(b) Bilingual software, specially word processors are available in adequate number and progressive use of computer in official work is increasing.

Fake Passport

354. SHRI JANARDAN PRASAD MISRA :

SHRI MANIBHAI RAMJIBHAI CHAUDHARI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some cases of issuing fake passports have come to notice of the Government;

(b) if so, the number of persons arrested in this racket;

(c) the action taken by the Government against them; and

(d) if not, the measures proposed to be taken by the Government to check such activities?